

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10107/2018

(Arising out of impugned final judgment and order dated 24-04-2018 in CRLA No. 1249/1983 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMENDRA ALIAS RAVINDER

Respondent(s)

WITH

SLP(Cr1) No. 10108/2018 (II)

Date : 23-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Brijender Chahar, Sr. Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Ronak Karanpuria, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

These petitions are against the acquittal filed by the State of Uttar Pradesh.

As per office report dated 21.06.2019, service of notice is complete on the sole respondent, but no one has entered appearance.

The State of Uttar Pradesh shall serve notice afresh.

Dasti service in addition is permitted through the office of the concerned superintendent of police.

List the matter after service is complete.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER